

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3013
ANSWERED ON:29.08.2013
PROVISIONS IN ELECTRICITY ACT
Singh Rajkumari Ratna

Will the Minister of POWER be pleased to state:

- (a) whether any complaints have been received by the Union Government regarding the private power distribution companies reporting more consumption of power than the actual consumption;
- (b) if so, the details thereof and the action taken thereon;
- (c) whether any provisions have been made in the Electricity Act, 2003 for filing criminal cases against those responsible for over charging as well as for installation of faulty meters; and
- (d) if so, the details thereof and if not, the corrective measures being taken by the Union Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

- (a) & (b): As per available records, no such complaint has been received by the Union Government regarding the private power distribution companies reporting more consumption of power than the actual consumption.
- (c) & (d): The Electricity Act, 2003 does not have any provision for filing criminal case against those responsible for over charging as well as for installation of faulty meters. However, as per the Electricity Act, 2003, a consumer can approach Consumer Redressal Grievances Forum and Ombudsman created under section 42(5) & (6) of the Electricity Act, 2003 for any complaints regarding over charging as well as for installation of faulty meters.